

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

1181/2023

418/2023

In

CP(IB) No. 22/Chd/Pb/2020

(Admitted)

IN THE MATTER OF:

**Deepinder Singh Proprietor,
Singh Paper & Boards**

...Petitioner-Operational Creditor

Versus

Beckon Industries Limited

...Respondent-Corporate Debtor

Under Section: 9, 33(2), 19(2) IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Shubham Gupta, proxy counsel.

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. List the matter on 14.05.2024 for consideration.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**